

Government of India have also warned the Portuguese authorities that the responsibility for the consequences resulting from such violations will be that of the Portuguese Government at Lisbon

Unemployment Among Graduates

488. Shri Krishnalaiah: Will the Minister of Labour and Employment be pleased to state

(a) whether the Government have undertaken a survey of unemployment among graduates, and

(b) if so, the steps Government have so far taken to alleviate the situation?

The Deputy Minister of Labour (Shri Abid Ali): (a) No

(b) Does not arise

Dudkundi Displaced Persons Camp

489 Shri Subodh Hasda: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether it is a fact that a large amount of money has been spent on construction of houses for the displaced persons of Dudkundi Camp, West Bengal,

(b) if so, what is the amount, and

(c) whether these houses have been allotted to the displaced persons?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) to (c) The information is being collected and will be laid on the Table of Lok Sabha

Dudpur Colony of Tripura

491. Shri Dasaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state

(a) whether any representation has been made by the displaced persons of Dudpur Colony of Tripura for the postponement of realising arrears of loans advanced to the displaced persons,

(b) if so, what steps have been taken so far in the matter,

(c) the number of notices served to the refugees of Tripura during 1956 and 1957 so far for the realisation of loans; and

(d) in how many cases the loans have already been realised?

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): (a) No such representation has been received by the Government of India

(b) Does not arise

(c) and (d) The total number of displaced families in Tripura who have been advanced rehabilitation loans is about 51,000 They have been settled in different sub-divisions Notices for recovery of loan-instalments are served on the displaced loanees according to the terms and conditions for repayment Figures regarding (i) the actual number of notices served in 1956-57 for the realisation of loan and (ii) the number of cases in which the loans have been realised, are not readily available

Industrial Training Centres, Mysore

492. Shri Thimmaiah: Will the Minister of Labour and Employment be pleased to state

(a) the number of candidates trained up to December, 1956 at the various Industrial Training Centres in the Mysore State, and

(b) the number of trainees belonging to Scheduled Castes?

The Deputy Minister of Labour (Shri Abid Ali). (a) 2,797

(b) 28 were trained during 1956 Information for earlier years is not available

PAPERS LAID ON THE TABLE

AMENDMENT TO COAL BEARING AREAS (ACQUISITION AND DEVELOPMENT) RULES

The Minister of Steel, Mines and

Fuel (Sardar Swaran Singh):

Sir, I beg to lay on the Table, under sub-section (3) of Section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, a copy of the Notification No. S. R. O. 2435 dated the 27th July, 1957, making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957. [Placed in Library. See No S-155/57].

AMENDMENT TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No SRO 2374/R Amdt XIV, dated the 20th July, 1957, making certain further amendment to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 [Placed in Library See No S-156/57]

STATEMENT CORRECTING REPLY GIVEN TO QUESTION

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to lay on the Table a copy of the statement correcting the reply given to Unstarred Question No. 462 on the 29th May, 1957.

Statement

In connection with the answer given to Unstarred Question No 462 in the Lok Sabha on the 29th May, 1957, I wish to lay the following statement on the Table of the House

It has since been discovered that the answer given to parts (c) and (d) of the question did not represent the correct position. This was due to some misapprehension on the part of certain offices from where the material for the answer had to be collected. The correct position is as follows:—

It is true that applications from certain candidates, who were already in

the employ of a Central Government Office, were not forwarded to the Union Public Service Commission, even though they were eligible for appearing at the examination in terms of the prescribed conditions of eligibility. However, in respect of persons already in Government employ, the discretion whether any application for recruitment by selection to posts advertised by other Ministries or Departments or by the Union Public Service Commission, as also for competitive examination held by the Union Public Service Commission for recruitment to services under Government, should be forwarded or not rests with the administrative authority concerned. The question whether applications from employees of a particular Office or Department should be forwarded or not is usually decided with reference to the cadre position and the conditions of employment of the persons concerned in that Office or Department.

REPORTS OF TARIFF COMMISSION

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table, under sub-section (2) of Section 16 of the Tariff-Commission Act, 1951, copy each of the following papers:—

- (1) Report (1957) of the Tariff Commission on the continuance of protection to the Piston Assembly (Pistons, Piston rings and Gudgeon Pins) Industry
- (2) Government Resolution No. 79 (1) TP/57, dated the 24th July, 1957 [Placed in Library See No S-159/59]
- (3) Report (1957) of the Tariff Commission, on the Continuance of protection to the Sago Industry. [Placed in Library. See No. S--159/57.]
- (4) Government Resolution No. 12(1) TP/57 dated the 30th July, 1957